

defence forces during the last 14 years was carried out as per Defence Procurement Procedure (DPP), as revised from time to time and as per Long Term Integrated Perspective Plan (LTIPP), Services Capital Acquisition Plan (SCAP) and Annual Acquisition Plans (AAP). Capital Procurements for Defence are currently being progressed as per the current LTIPP (2012-27).

#### **Amendment of Defence Procurement Procedure**

208. SHRI AVINASH PANDE: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is planning to amend the Defence Procurement Procedure in view of its decision to raise the FDI ceiling limit in the defence sector; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) Sir, there is no proposal to amend the Defence Procurement Procedure (DPP 2013) in view of the decision on FDI limit for defence.

#### **Ceasefire violations by Pakistan**

209. SHRI RAJKUMAR DHOOT: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that of late Pakistan Army has targeted Indian villages along the line of control in Jammu and Kashmir by resorting to firing, violating ceasefire;

(b) if so, the details thereof; and

(c) the details of action Government has taken so far in the matter?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) There have been instances of ceasefire violation by Pakistan Army wherein small arms and mortar rounds have been fired on the villages close to the Line of Control in Jammu and Kashmir.

(c) Appropriate retaliation to the ceasefire violations, as required, has been carried out by Indian Army. In addition, all violations of ceasefire are taken up with Pakistan military authorities at the appropriate level through the established mechanism of hotlines, flag meetings as well as weekly talks between the Directorate Generals of Military Operations of the two countries.